

Hearing through Video Conferencing by Cisco Webex Meeting App

**Bail Matter- 738/2020
Rupendra Kumar Vs State**

**In re:-
FIR No. 320/2020
PS: Khajuri Khas
U/s: 498-A/304-B/34 IPC**

05.08.2020

Present: Sh. Parveen Chaudhary Ld. Counsel for the applicant.
Sh. Ashok Kumar, Ld. Addl. PP for the State.

This is an application for grant of bail as received through mail. The application as filed is scanned with the application CamScanner which has been banned by the Govt of India. The Counsel is advised to avoid the use of a banned application in legal work in future.

Let notice be issued to the IO/SHO to file reply of the bail application in PDF format through email at court id readerndpsnortheast@gmail.com.

Put up on **13.08.2020** for reply and arguments.

SUNIL CHAUDHARY
CHAUDHARY 2020-08-05 11:13:55

**(SUNIL CHAUDHARY)
Special Judge (NDPS)/ASJ
North East, Delhi 05.08.2020**